

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "I-2" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
&
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

I.T.A. No.8213/DEL/2018
Assessment Year 2014-15

Reader's Digest Book and Home Entertainment India (P) Ltd., New Delhi.	v.	DCIT, Circle-21(1), New Delhi.
TAN/PAN: AADCR0848P (Appellant)		(Respondent)

Appellant by:	Shri Joshya Sanctis, Adv.		
Respondent by:	Ms. Vandana, CIT-D.R.		
Date of hearing:	11	02	2021
Date of pronouncement:	11	02	2021

ORDER

PER AMIT SHUKLA, J.M.:

The aforesaid appeal has been filed by the assessee against the impugned order dated 29.08.2018 passed by Deputy Commissioner of Income Tax, Circle-21(1), New Delhi for the Assessment Year 2014-15.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. counsel for the assessee at the outset stated that assessee has settled the matter under Vivad se Vishwas Scheme, 2020 and Form No.3 has also been issued in favour of the assessee. He, therefore, seeks permission to withdraw the appeal.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

Sd/-
[PRASHANT MAHARISHI]
ACCOUNTANT MEMBER

DATED: 11th February, 2021

PKK:

Sd/-
[AMIT SHUKLA]
JUDICIAL MEMBER